

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) No.337 of 2021

In the matter of:

Nitin Jain Liquidator, PSI Ltd

Appellant

Vs

Universal Tutorial Pvt Ltd

Respondent

Present:

Mr. Aditya Gauri, Mr. Amar Vivek, Mr Gaurav Mitra, Mr. D. Sud, Ms Aditi Singh, Advocates for appellant.

Mr Radhe Agarwal, Advocate for Respondent.

ORDER

04.05.2021 Heard learned counsel for the appellant and also counsel for the sole respondent, who accepts notice on behalf of the respondent.

It is submitted that there is a delay of 4 days in filing the appeal. Counsel for the respondent have no objection in condoning the delay. IA No.802/2021 has been filed for condoning the delay. In view of the submissions made on behalf of Respondent the IA is allowed and delay in filing the appeal is hereby condoned.

Further IA No.782/2021 has been filed and it is submitted that there is a delay of 15 days in refiling the appeal. IA No.782/2021 is allowed in view of the submissions made by the Respondent. Since the respondent has appeared and he is directed to file reply affidavit in the matter within three weeks. Rejoinder, if any, may be filed within one week thereafter.

List the appeal on **4th June 2021** under the heading for Admission
(after notice).

(Justice Anant Bijay Singh)
Member (Judicial)

(Mr. Kanthi Narhari)
Member (Technical)

Bm/gc